

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
STARRED QUESTION NO : 157
(TO BE ANSWERED ON THE 18th December 2023)

AWG'S CONCERNS ON AIRCRAFT REPOSSESSION NORMS

*157. SHRI ABIR RANJAN BISWAS

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether Government is aware of the negative outlook placed on India by the Aviation Working Group (AWG) for non-compliance with International Aircraft Repossession Norms

(b) whether there are any steps taken by Government to address the concerns raised by the AWG and ensure compliance with International Aircraft Repossession Norms

(c) if so, the details thereof and

(d) if not, the reasons therefor?

ANSWER

MINISTER OF CIVIL AVIATION

(Shri Jyotiraditya M. Scindia)

(a) to (d) A statement is laid on the table of the House.

Statement referred in reply to Part (a) to (d) of Rajya Sabha Starred Ques. No.157 regarding "AWG's concerns on aircraft repossession norms" to be answered on 18.12.2023.

(a) Yes, Sir. The Ministry is aware of the Updates to the Watchlist Notice published by Aviation Working Group (AWG).

(b) to (d) The Government has taken several steps from time to time to ensure compliance with international aircraft repossession norms, which, inter alia, include:

(i) The accession to the Cape Town Convention and the Aircraft Protocol

(ii) The availability of repossession remedies through suitable amendment to the Aircraft Rules, 1937 and the publication of AIC 03/2018 by Directorate General of Civil Aviation

(iii) Exempting transactions relating to aircraft, aircraft engines, airframes and helicopters from the applicability of moratorium provisions under the Insolvency and Bankruptcy Code, 2016

(iv) Response to the Update in the Watchlist Notice by the Ministry of Civil Aviation informing AWG about the compliances made by India with international aircraft repossession norms.
